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SLP(C)No. 10155 OF 2003  
ITEM No.32

Court No. 2

SECTION IX  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.10155/2003

(From the judgement and order dated 24/04/2003 in FA 186/02  
of The HIGH COURT OF BOMBAY AT AURANGABAD)

LALCHAND MANAKCHAND MEHTA

Petitioner (s)

VERSUS

NEELAMCHAND HARAKCHAND MEHTA & ORS.

Respondent (s)

(With prayer for interim relief)  
With

SLP(C)No.23713/2003

Date : 30/07/2004 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE  
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Mr. Gourav Agarwal,Adv.  
Mr. Prashant Kumar,Adv.

For Respondent (s)  
Mr. C.G. Solshe,Adv.

Mr. Uday B. Dube,Adv.  
Mr. Kuldip Singh,Adv.

UPON hearing counsel the Court made the following  
O R D E R

Adjourned by two weeks at the request of the learned counsel for the respondent.

(Ganga Thakur)  
PS to Registrar

(Prem Prakash)  
Court Master